

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.422
CP/232/ND/2023

IN THE MATTER OF:

ICP Investments (Mauritius) Limited	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent : Adv. Mahima Shekhawat

ORDER

Learned Counsel for the Respondent submitted that the matter has been settled between the parties and had filed an application which has to be numbered. Let steps be taken to upload the application on board.

List the matter on **01.05.2024** at **11:30am**.

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)